

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2329
ANSWERED ON:13.03.2006
PROVIDENT FUND FACILITY TO WORKERS
Murmu Shri Hemlal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has started survey to extend Provident Fund facility to labourers/employees particularly temporary employees working in various sector and to ascertain the actual number thereof;
- (b) if so, the details thereof;
- (c) the total number of such employees/labourers in various Government and Private Sector who have been kept deprived of Provident Fund and health care facility by the employers;
- (d) whether the Government proposes to extend these facilities to the said employees and labourers; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU)

(a) to (e): The employees of an establishment to which the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 applies are entitled to become members of the Fund from the first day of their joining and avail benefits under the Schemes irrespective of the fact whether they are employed on a permanent or temporary basis.

The Employees Provident Fund Organisation has recently launched 'Compliance Validation and Analysis Programme 2006' to examine whether the provisions of the Act are being complied with by the establishments in all respects. Under this programme, an exercise is to be carried out wherein at least 1% of the establishments in each Regional Office/Sub-Regional Office would be inspected on a random basis. The programme is expected inter-alia to provide information on non-reporting/under-reporting/evasion, if any.

All eligible employees of a covered establishment are entitled to benefits under the Schemes framed under the Act. As and when any information in respect of non-enrolment of member/non-extension of benefits is received, appropriate action as provided under the Act is taken.